

Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K.

Notification

Jammu, the 10th of January, 2025.

S.O. -16. In exercise of the powers conferred under the sub-section (2) of section 497 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby declares that the description of the property as mentioned in sub section (1) and (2) of section 497 shall be prepared in the format as under:

1. Name of property.
2. Quantity/ description and number of property/ articles of property.
3. Whether the property is perishable or not?
4. The FIR No..... dated..... under section..... Police Station.....
5. Whether the property is produced before the Court during trial and exhibited in evidence?
6. Whether the photographs/ videography of the property/article are taken ?
7. Whether the properties/ articles are claimed by any claimant?
8. The release/ disposal of the property/ article to the claimant with details of surety taking Indemnity Bonds;

By order of Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti) IAS

Principal Secretary to the Government

No. HOME-OWP/22/2024-10 (CC-7383321)

Dated:10.01.2025

Copy to the:

1. Learned Advocate General, J&K.
2. All Financial Commissioners (Additional Chief Secretaries)
3. Director General of Police, J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. Director, Archives, Archeology and Museums, J&K.
8. Director, Information & Public Relations, J&K.

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9. Private Secretary to Chief Secretary.
10. Private Secretary to Principal Secretary to Government, Home Department.
11. I/C Website, Home Department.

Copy also to the:

Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


10/01/2025

(Monish Kumar)JKAS
Under Secretary to the Government